

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
**FOR THE ATTENTION OF THE STAKEHOLDERS OF DESIMRAN CARTONS
PRIVATE LIMITED**

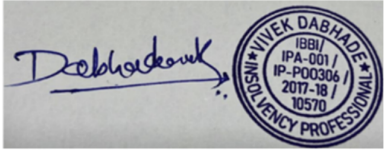
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	DESIMRAN CARTONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21.10.2002
3.	Authority under which corporate debtor is incorporated /Registered	Company Incorporated Under the Companies Act, 1956 Registered with Registrar of Companies (ROC): - Mumbai MH
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2002PTC137629
5.	Address of the registered office and principal office (if any) of corporate debtor	Kulkarni House, 2nd Floor, Ghantali Road, Naupada, Thane-400602, Maharashtra, India
6.	Date of closure of Insolvency Resolution Process	28.03.2022
7.	Liquidation commencement date of corporate debtor	Order Pronounced on: 28.03.2022 Order uploaded at designated site of Hon'ble NCLT on 18.04.2022.
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Vivek Murlidhar Dabhade IBBI Registration No. IBBI/IPA-001/IP-P00306/2017-2018/10570
9.	Address and e-mail of the liquidator, as registered with the Board	B - 13, Trupti Garden, Wadgaon BK, Pune, Maharashtra ,411051 Email: cavivekdabhade@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	B - 13, Trupti Garden, Wadgaon BK, Pune, Maharashtra ,411051 Email: desimrancirp@gmail.com
11.	Last date for submission of claims	18.05.2022

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the DESIMRAN CARTONS PRIVATE LIMITED on **28.03.2022.**

The stakeholders of **DESIMRAN CARTONS PRIVATE LIMITED** are hereby called upon to submit their Claims with proof on or before **18.05.2022** to the liquidator at the address mentioned against **item no. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

The image shows a handwritten signature in blue ink that reads "Dabhade Vivek". To the right of the signature is a circular professional stamp. The stamp contains the following text: "VIVEK DABHADE" at the top, "1981/" below it, "IPA-001 /" below that, "IP-P00306 /" below that, "2017-18 /" below that, and "10570" at the bottom. The words "INDEPENDENT PROFESSIONAL" are written around the bottom half of the circle.

Name of liquidator: Mr. Vivek Murlidhar Dabhade

Date: - 21.04.2022

Place: - Pune

PUBLIC NOTICE

NOTICE IS HEREBY given to all the concerned that, by Agreement dated 28/06/2016 registered under Serial No. BDR-6347/2016 Dt. 28/06/2016, at the office of Sub Registrar of Assurances at Borivali-2, regarding Flat No. 2A/2, 2nd Floor, Wing-E, Building Known as "Winter Green Rivali Park" CTS No. 163A & 165 Area 53.10 Sq. Mtr (Carpet Area) of Village Magathane, Dattapada, Road, Borivali (East), situated within the limits of Bombay Suburban District and Registration District and Sub-District of Bombay City in the State of Maharashtra, by and between CCI Projects Pvt. Ltd through its Authorised Signatory Suresh Thakre referred to as the party of the First part & Cable Corporation Of India Limited through its Authorised Signatory Sanjeeva M. Shetty referred to as the party of the Second part & Sharmila Sandeep Sherla and Sandeep Tulsidasa Sherla referred to as the party of the Third part for consideration of Rs.1,19,00,000/- (Rupees One Crore Nineteen Lakhs Only).

That, Sharmila Sandeep Sherla and Sandeep Tulsidasa Sherla have secured a loan of Rs. 70,00,000/- (Rupees Seventy Lakhs Only) from HDFC Limited on their Flat bearing No. 2A/2 in Building Known as "Winter Green (Wing-E), Rivali Park, CCI Compount" CTS No. 163A & 165, Area 53.10 Sq. Mtr (Carpet Area) of Village Magathane and in respect to this Notice of Intimation for Rs.70,00,000/- (Rupees Seventy Lakhs Only) dated 19/07/2016 is registered under Serial No.BDR.12/3060/2016 Dt. 01/08/2016, at the office of Sub Registrar Borivali-6.

That Sharmila Sandeep Sherla and Sandeep Tulsidasa Sherla intends to transfer the loan from HDFC Limited to NABARD.

ALL PERSONS having any claim to or any interest against to or the said property by way of sale, transfer, assignment, mortgage, lien, lease, trust, charge, easement possession, inheritance, maintenance or otherwise whatsoever are hereby required to make the same known to the undersigned in writing quoting the reference number stated below at their Office no. 10, Ambica Darshan Building, Chittabhai Patel Road, Kandivali (East), Mumbai-400101 within 14 days from the date of publication hereof, failing which the transaction shall be completed without having any reference to such claim, if any, and the same shall be deemed/considered to have been waived.

SCHEDULE OF THE PROPERTY ABOVE REFERRED TO :-

Residential Flat No. 2A/2, 2nd Floor, Wing-E, in the Building Known as "Winter Green, Rivali Park" CTS No. 163A & 165, Area measuring 53.10 Sq. Mtr (Carpet Area) of Village Magathane, Dattapada Road, Borivali (East) in the Registration District and Sub-District of Mumbai City and Mumbai Suburban and in the District of Mumbai Suburban, and bounded as follows, i.e to say: On or towards the NORTH by property belonging to Magnet Factory/Blue Rose Industrial Estate. On or towards the SOUTH by property belonging to Bhor Industries On or towards the WEST by property belonging to Food Corporation of India Ltd. and: On or towards the EAST by Western Express Highway. DATED This 21st Day Of April, 2022.

For M/s. Bidaye & Associates,
(Advocates & Consultants)
Avadhut P. Bidaye
Partner

PUBLIC NOTICE

Notice is hereby given to the public at large on behalf of **Mr. Nitin Ram Padvi** who intends to gift the property mentioned below in favour of **Mr. Krunal Nitin Padvi**. All that piece and parcel of N.A. land bearing Old Gat No. 2A/2 and New Gat No. 67/2 admeasuring 6804 Sq. Mtrs (as per the valuation report) together with structure standing thereon to be utilized for Commercial purposes reportedly for running a Hotel situate at **Navli Savarai, Taluka Navapur, District Nandurbar - 425418**. All persons having any claim/objection in respect of the said property as and by way of sale, exchange, mortgage, charge, gift, trust, maintenance, inheritance, possession, tenancy, occupation, lease, lien, easement license or otherwise whatsoever are hereby requested to make the same known in writing to the undersigned within a period of **Fourteen (14) days** from the date of publication hereof.

Sd/-
Legaleye Venture,
Advocates High Court
255 & 256, 'V MALL'
Next to: Saidham, Thakur Complex, Kandivali (E), Mumbai – 400 101.
Place: Mumbai Date: 21.04.2022

FORM NO. 14
(See Regulation 33(2))
By Regd. A/D, Dasti falling which by Publication.

OFFICE OF THE RECOVERY OFFICER - /II
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703

DEMAND NOTICE
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/78/2021
27.09.2021

PUNJAB NATIONAL BANK
Versus
ASFA TOURS & TRAVELS SHAIK

To
(CD 1)ASFA TOURS & TRAVELS SHAIK
Prop. Mr. Mohammad Asif Arif Shaikh
102, Sahara Colony, Shil Mahape Road, Shilphata Thane, Maharashtra 421201
This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT3) in **OA/65/2018** an amount of **Rs 1068082.67 (Rupees Ten Lakhs Sixty Eight Thousands Eighty Two And Paise Sixty Seven Only)** along with pendentellie and future interest @ 10.00% Simple Interest Yearly w.e.f. 23/11/2017 till realization and costs of **Rs 32180 (Rupees Thirty Two Thousands One Hundred Eighty Only)** has become due against you (Jointly and severally).

You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an Affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **26/04/2022 at 10:30 a.m.**

5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **27/09/2021**

Recovery Officer
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DESIMRAN CARTONS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	DESIMRAN CARTONS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	21.10.2002
3. Authority under which corporate debtor is incorporated / registered	Company Incorporated Under the Companies Act, 1956 Registered with Registrar of Companies (ROC) - Mumbai MH
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2002PTC137629
5. Address of the registered office and principal office (if any) of corporate debtor	Kulkarni House, 2nd Floor, Ghantali Road, Naupada, Thane-400602, Maharashtra, India
6. Date of closure of Insolvency Resolution Process	28.03.2022
7. Liquidation commencement date of corporate debtor	Order Pronounced on: 28.03.2022 Order uploaded at designated site of Hon'ble NCLT on 18.04.2022.
8. Name and registration number of the insolvency professional acting as liquidator	Mr. Vivek Murlidhar Dabhadhe IBBI Registration No. IBBI/PA-001/IP-P00306/2017-2018/10570
9. Address and e-mail of the liquidator, as registered with the Board	B - 13, Trupit Garden, Wadgaon BK, Pune, Maharashtra - 411051 Email: cavivedabhadhe@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	B - 13, Trupit Garden, Wadgaon BK, Pune, Maharashtra, 411051 Email: desimrancrp@gmail.com
11. Last date for submission of claims	18.05.2022

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the DESIMRAN CARTONS PRIVATE LIMITED on 28.03.2022. The stakeholders of DESIMRAN CARTONS PRIVATE LIMITED are hereby called upon to submit their Claims with proof on or before 18.05.2022 to the liquidator at the address mentioned against item no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name of liquidator: Mr. Vivek Murlidhar Dabhadhe
Date:- 21.04.2022
Place:- Pune

PUBLIC NOTICE

PUBLIC AT LARGE is hereby notified that **SUMAN GOVINDPRASAD JAIN** (who died intestate on 20-06-2019) was Shareholder of M/S. BUILD2LAST INFRASTRUCTURE PVT. LTD. and was holding 1250 fully paid up Shares each of Rs. 100/- bearing distinctive Nos. 1251 to 2500 (both inclusive) comprised in the Share Certificate No. 4 & Folio No.02 issued on 25-01-2007 in M/S. BUILD2LAST INFRASTRUCTURE PVT. LTD. (CIN- U70102MH2007PTC) having its registered office address at Jain Estate, 2nd Floor, Jakeria Road, Malad (W), Mumbai-400 064.

However aforesaid Original Share Certificate issued by the said Company is stolen and not traceable inspite of due diligent or frantic search. Police Complaint is lodged and Certificate of Police is obtained in that behalf. Any person having any claim/s of whatsoever nature in, to or upon the aforesaid lost Original Share Certificate should intimate to the undersigned for loss of the same within **14 days** from the date of issue of this Notice, failing which, the claim, if any, shall be deemed to have been given up, or abandoned and/or waived and thereafter the said Company may issue Duplicate Share Certificate in respect thereof as per rules.

DATED : 20-04-2022
SONAL KOTHARI, ADVOCATE,
1, LE-MIDAS BUILDING, RAMCHANDRA, LANE, MALAD (W), MUMBAI-400 064.
9820300116
[advsonalkothari@yahoo.com]

**Karnataka Bank Ltd.**
Your Family Bank, Across India.

POSSESSION NOTICE

Head Office: Mangaluru-575002 **CIN :** L85110KA1924PLC001128
ARM Branch : Mumbai, 2nd Floor, E-Block, The Metropolitan, Plot No. C-26 & C-27, Bandra Kurla Complex, Bandra (East), Mumbai-400051.
MB: 9972155088 **E-Mail :** mumbaiarm@ktbank.com
Website: www.karnatakabank.com

WHEREAS, the Authorized Officer of **KARNATAKA BANK LTD.**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "said act") and in exercise of powers conferred under Section 13(12) of the said act, read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued under the Demand Notice dated 11.06.2021 under Section 13(2) of the said Act, the borrowers **M/s Gayatrikria Developers Pvt. Ltd. Represented by its Directors: a) Mr. Anshul Hiranmani Pandey and b) Mr. Hiranmani Premchandra Pandey, Addressed at: Shop No.G-44, Gokul Nagar-II, Near Dattani Park, W.E Highway, Kandivali (E), Mumbai Suburban District, Maharashtra-400101, 2)Mr. Anshul Hiranmani Pandey at: Flat No.603, Gayatri Enclave, 90 Feet Road, Thakur Complex, Kandivali (E), Mumbai-400101, 3) Mr. Hiranmani Premchandra Pandey, at: Flat No.601, Gayatri Enclave, 90 Feet Road, Thakur Complex, Kandivali (E), Mumbai-400101, 4) Mrs. Malvi Kalias Pandey, at: Flat No.502, Gayatri Enclave, 90 Feet Road, Thakur Complex, Kandivali (E), Mumbai-400101, 5) Mr. Kalias Pandey, at: Flat No.502, Gayatri Enclave, 90 Feet Road, Thakur Complex, Kandivali (E), Mumbai-400101, 6) Mrs. Munni Hiranmani Pandey, at: Flat No.601, Gayatri Enclave, 90 Feet Road, Thakur Complex, Kandivali (E), Mumbai-400101, 7) Mr. Omprakash Premchandra Pandey, at: Flat No. D/602, Gayatri Avenue, 90 Feet Road, Thakur Complex, Kandivali (E), Mumbai-400101, 8) Mr. Rahul Hiranmani Pandey, at: Flat No.603, Gayatri Enclave, 90 Feet Road, Thakur Complex, Kandivali (E), Mumbai-400101 and 9) M/s Telesub Construction Pvt. Ltd, at: Shop No.G-44, Gokul Nagar-II, Near Dattani Park, W.E Highway, Kandivali (E), Mumbai-400101, to repay the amount mentioned in the Notice being Rs.1,20,02,222.80 (Rupees One Crore Twenty Lakhs Two Thousand Two Hundred Twenty Two and Paise Eighty Only) and 19510BG000005 issued on 30.05.2019 for Rs. 75.00 lakhs valid till 27.11.2021, 19510BG000008 issued on 07.06.2019 for Rs. 75.00 lakhs valid till 03.12.2021, 19510BG000010 issued on 13.06.2019 for Rs. 75.00 lakhs valid till 09.12.2021 and 19510BG000011 issued on 13.06.2019 for Rs. 75.00 lakhs valid till 09.12.2021 all in favour of M/s The National Small Industries Corporation Limited (NSIC) within 60 days from the date of receipt of the said Notice.**

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the public in general that the undersigned being the Authorised Officer has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **19th day of April 2022**. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with this property will be subject to the charge of **KARNATAKA BANK LTD., Mumbai-Kandivali (East) Branch, for an amount being Rs.5,26,49,412 (Rupees Fifty Three Lakhs Ten Thousand Eight Hundred Forty Nine and Paise Twelve Only) on OD A/c No.5107000100019701 as on 31.03.2022 plus future interest & costs from 01.04.2022 and 19510BG000005 issued on 30.05.2019 for Rs. 75.00 lakhs valid till 27.11.2021, 19510BG000008 issued on 07.06.2019 for Rs. 75.00 lakhs valid till 03.12.2021, 19510BG000010 issued on 13.06.2019 for Rs. 75.00 lakhs valid till 09.12.2021 and 19510BG000011 issued on 13.06.2019 for Rs. 75.00 lakhs valid till 09.12.2021 all in favour of M/s The National Small Industries Corporation Limited (NSIC).**

Description of the Immovable Property: 1) Already Held Equitable Mortgage of Residential Flat No.601, on 6th Floor, admeasuring 608 Sq. Fts, Carpet area (1044 Sq. Fts, Super Built up area), in the building known as "Gayatri Enclave Co-operative Housing Society Limited", constructed on the Land bearing C.T.S.No.639 (P), 701 (P), situated at No.90, D.P.Road, W.E. Highway, Near Thakur Polytechnic College, Kandivli (E), Mumbai-400101 and bounded by: East: Vasant Marvel, West: Road, North: Shivalki Tower, South: 90 Feet Road

2) Already Held Equitable Mortgage of Residential Flat No.602, on 6th Floor, admeasuring 431 Sq. Fts, Carpet area (582 Sq. Fts, Super Built up area), in the building known as "Gayatri Enclave Co-operative Housing Society Limited", Land bearing C.T.S.No.639 (P), 701 (P), situated at No.90, D.P.Road, W.E. Highway, Near Thakur Polytechnic College, Kandivli (E), Mumbai-400101 and bounded: East: Vasant Marvel, West: Road, North: Shivalki Tower, South: 90 Feet Road

3) Already Held Equitable Mortgage of Residential Flat No.603, on 6th Floor, admeasuring 399 Sq. Fts, Carpet area (539 Sq. Fts, Super Built up area), in the building known as "Gayatri Enclave Co-operative Housing Society Limited", Land bearing C.T.S.No.639 (P), 701 (P), situated at No.90, D.P.Road, W.E. Highway, Near Thakur Polytechnic College, Kandivli (E), Mumbai-400101 and bounded by: East: Vasant Marvel, West: Road, North: Shivalki Tower, South: 90 Feet Road

4) Already Held Equitable Mortgage of Residential Flat No.501 & 502, on 5th Floor, total admeasuring 957 Sq. Fts, Carpet area (1340 Sq. Fts, Super Built up area), in the building known as "Gayatri Enclave Co-operative Housing Society Limited", constructed on the Land bearing C.T.S.No.639 (P), 701 (P), situated at No.90, D.P.Road, W.E. Highway, Near Thakur Polytechnic College, Kandivli (E), Mumbai-400101 and bounded by: East: Vasant Marvel, West: Road, North: Shivalki Tower, South: 90 Feet Road

5) Already Held Equitable Mortgage of Shop No.26, on Ground Floor, admeasuring 143 Sq. Fts, Carpet area (193 Sq. Fts, Super Built up area), in the building known as "Gayatri Darshan Co-operative Housing Society Limited", constructed on the Land bearing C.T.S.No.381 (1-A) and 381 (1-B) (Pt.), situated at Village Poisar, Taluka Borivli, District Mumbai, Thakur Complex, Kandivli (E), Mumbai-400101 and bounded : East: by Shop No. 27, West: by Shop No. 25, North: by Oita, South: by Staircase

6) Already Held Equitable Mortgage of Commercial Shop No.1, on Ground Floor, admeasuring 175 Sq. Fts, Carpet area (248 Sq. Fts, Super Built up area), in the building known as "Gayatri Enclave Co-operative Housing Society Limited", constructed on the Land bearing C.T.S.No.639 (P) and 701 (P), situated at No.90, D.P.Road, W.E. Highway, Near Thakur Polytechnic College, Kandivli (E), Mumbai-400101 and bounded by: East: Vasant Marvel, West: Road, North: Shivalki Tower, South: 90 Feet Road

7) Already Held Equitable Mortgage of Shop No.1, 2 and 3, on Ground Floor, total admeasuring 960 Sq. Fts, Carpet area (1510 Sq. Fts, Super Built up area), in the building known as "Gayatri Corner Co-operative Housing Society Limited", constructed on C.T.S.No.809, situated at 90 Feet Road, Asha Nagar, Thakur Complex, Kandivli (E), Mumbai-400101 and bounded by: East: Road, West: Road, North: Road, South: Sahiyadri Building

8) Already Held Equitable Mortgage of Commercial Flat bearing No.41-A Wing & 42-D Wing, on Ground Floor, total admeasuring 374 Sq. Fts, Carpet area (600 Sq. Fts, Super Built up area), in Building No.6, in the building known as "Gayatri Satsang Laxminarayana Dham", constructed on the Land bearing C.T.S.No.809-A/1/1/1 and 809-A/1/5 (P) situated at Thakur Village, Near Viceroys Tower, Kandivli (E), Village Poisar, Taluka Borivli, Mumbai-400101 and bounded by: East: Road, West: Internal Road, North: Road, South: Gokul Regency

9) Already Held Equitable Mortgage of Shop No.44, total admeasuring 248 Sq. Ft, Carpet area (335 Sq. Fts, Super Built up area), situated on the Ground Floor, at G-Wing, in the building known as "Gokul Nagar-II (F.G.H) Co-operative Housing Society Limited", constructed on the Land bearing Survey No.21, Hissa No.0 (P), Survey No.20, Hissa No.34 (P), Survey No.24, Hissa No.2 (P), C.T.S.No.703, 704, 705, 799, 800,801, 802,803, situated at Surya Village, Taluka Borivli, Near Dattani Park, W.E Highway, Kandivli (E), Mumbai-400101 and bounded by: East: Road, West: W. Express Highway, North: Thakur Village Road, South: Open Plot

10) Already Held Equitable Mortgage of Shop No.45, admeasuring 226 Sq. Ft, Carpet area (305 Sq. Fts, Super Built up area), situated on the Ground Floor, at G-Wing, in the building known as "Gokul Nagar-II (F.G.H) Co-operative Housing Society Limited", constructed on the Land bearing Survey No.21, Hissa No.0 (P), Survey No.22, Hissa No.30, Survey No.22, Hissa No.34 (P), Survey No.24, Hissa No.2 (P), C.T.S.No.703, 704, 705, 799, 800, 801, 802, 803, situated at Surya Village, Taluka Borivli, Near Dattani Park, W.E Highway, Kandivli (E), Mumbai-400101 and bounded by: East: Road, West: W.Express Highway, North: Thakur Village Road, South: Open Plot

11) Already Held Equitable Mortgage of Commercial Flat bearing No.45, 46 & 47, D-Wing, on Ground Floor, total admeasuring 538 Sq. Ft, Carpet area (862 Sq. Fts, Super Built up area), in Building No.6, building known as "Gayatri Satsang Laxminarayana Dham", constructed on the Land bearing C.T.S.No.809 A/1/1/1, 809 A/1/1/5 (P), situated at Thakur Village, Kandivli (E), Village Poisar, Taluka Borivli, Mumbai-400101 and bounded by: East: Road, West: Internal Road, North: Road, South: Gokul Regency

12) Registered Mortgage of NonAgriculture Land (Residential) bearing Survey No. 9, admeasuring 4000 Sq. Mtrs, Hissa No.2 (pt), situated Near Diamankar Naka, Opposite Veralia Lake, Bhiwandi, District Thane and bounded by: East: Mansarovar, West: Road, North: Road, South: Open Land

Date: 19.04.2022
Place: Mumbai
Authorised Officer, Karnataka Bank Ltd.

PUBLIC NOTICE

NOTICE is hereby given on behalf of **MRS. JYOTSNA PRAVIN SHAH & JIGNA VIVEK SHAH**, bonafide owner of Premises Bearing No. 15(Ground + First Floor structure) in Kamal Jyoti Baug, situated at Iraniwadi, Shantilal Modi Cross Road No. 02, Kandivali (West), Mumbai – 400067 that the said MRS. JYOTSNA PRAVIN SHAH & JIGNA VIVEK SHAH have misplaced / lost the following original documents of title to:
1. Original Agreement for Sale dated 17th March, 1994, executed by Dattaram Bhikaji Mistry with MR. Bhupendra Mohanlal Lukha & Mohanlal Damodar Lukha
2. Original Agreement for Sale dated 23th February, 1999, executed by MR. Bhupendra Mohanlal Lukha & Mohanlal Damodar Lukha to Hasmukhbhai Ramjibhai Patel & Prabhudas Ramjibhai Patel
3. Original Agreement for Sale dated 29th December, 2001, executed by Hasmukhbhai Ramjibhai Patel & Prabhudas Ramjibhai to MRS. JYOTSNA PRAVIN SHAH & JIGNA VIVEK SHAH in respect of the aforesaid premises
Accordingly, the said MRS. JYOTSNA PRAVIN SHAH & JIGNA VIVEK SHAH have filed Complaint on 12-04-2022 with the Amboli Police Station under Registration No. 644/2022.

Any person having any claim, right, title or interest in respect of the said property or any part thereof including by way of sale, assignment, transfer, exchange, gift, mortgage, lien, lease, sub-lease, tenancy, trust, maintenance, inheritance, possession, share, license or a claim in the nature of a dispute, suit, decree, other restrictive covenants, order of injunction, charge, attachment under any Agreement or other disposition or otherwise claiming through above mentioned company however, are hereby requested to make the same known in writing alongwith notarized / supporting documentary evidence to the undersigned within a period of 14 days from the date of publication hereof, failing which the claims of such person/s or any company will be deemed to have been waived and/or abandoned.

Place:- Mumbai.
Date:- 21/04/2022

Sd/-
VAIDEHI VALANJU
ADVOCATE
FOR
MRS. JYOTSNA PRAVIN SHAH & JIGNA VIVEK SHAH
B/106, New Delite
Apartments CHS Ltd.,
Chandavarkar Road,
Borivli (W), MUMBAI 400 092.

Aadhar Housing Finance Ltd.
Corporate Office: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai – 400069
Panvel Branch : Shop No.-13&14, Ground Floor, Shree Bhagwanti Heritage, Sector - 21, Kamothe, Navi Mumbai - 410209 (MH)

DEMAND NOTICE

UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULE 3 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

The undersigned is the Authorised Officer of Aadhar Housing Finance Ltd. (AHFL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the 'said Borrower(s)'), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to AHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to AHFL by the said Borrower(s) respectively.

Name of the Borrower / Co-Borrower & Guarantor		Demand Notice Date & Amount
(Loan Code No.00126326/ Panvel Branch)		
Borrower :- M/s. Prayag Developers (Represented through its Partners)		01/04/2022
Co-Borrowers :- Mr. Pradeep Krishna Bhopi, Mrs. Priya Pradeep Bhopi, Mrs. Reshma S. Patekar, Mr. Rajesh Ganpat Patil, Mr. Sandip D. Shewale, Mrs. Ankita S. Shewale		₹ 1,25,37,799/-

SCHEDULE OF THE PROPERTY: Exclusive charge by way of Registered Mortgage deed vide Registration number 585 / 2017 before THE SUB-REGISTRAR OFFICE, PEN of all that is piece and parcel of land situated at Survey No. 364/B admeasuring 0-19 5 H R P (1950 square meters of land) at Pen Taluka and registration district and sub-district Pen, District and Registration District of Raigad within the limit of Pen Nagar Parishad and outside the limits of Pen Panchayat Samitee and Raigad Zilla Parishad along with present & future construction thereon known as "Prayag Kalash" within the building including but not limited to the following flats:-

Sr. No.	Floor	Wing	Flat No.	Built up area	Name of the Project	Sr. No.	Floor	Wing	Flat No.	Built up area	Name of the Project
1	First	A	101	627	Prayag Kalash	20	Second	B	203	616	Prayag Kalash
2	First	A	102	885	Prayag Kalash	21	Second	B	205	618	Prayag Kalash
3	First	A	106	636	Prayag Kalash	22	Third	B	301	652	Prayag Kalash
4	Second	A	201	641	Prayag Kalash	23	Third	B	304	620	Prayag Kalash
5	Second	A	202	875	Prayag Kalash	24	Fourth	B	401	652	Prayag Kalash
6	Second	A	206	630	Prayag Kalash	25	Fourth	B	402	678	Prayag Kalash
7	Third	A	301	627	Prayag Kalash	26	First	C	101	626	Prayag Kalash
8	Third	A	302	885	Prayag Kalash	27	First	C	103	616	Prayag Kalash
9	Third	A	304	430	Prayag Kalash	28	First	C	104	625	Prayag Kalash
10	Third	A	305	870	Prayag Kalash	29	Second	C	201	626	Prayag Kalash
11	Fourth	A	401	641	Prayag Kalash	30	Second	C	202	674	Prayag Kalash
12	Fourth	A	402	875	Prayag Kalash	31	Second	C	203	616	Prayag Kalash
13	Fourth	A	403	422	Prayag Kalash	32	Second	C	204	632	Prayag Kalash
14	Fourth	A	404	422	Prayag Kalash	33	Third	C	301	626	Prayag Kalash
15	Fourth	A	405	860	Prayag Kalash	34	Third	C	303	616	Prayag Kalash
16	Fourth	A	406	630	Prayag Kalash	35	Third	C	304	625	Prayag Kalash
17	First	B	102	676	Prayag Kalash	36	Fourth	C	401	626	Prayag Kalash
18	First	B	103	616	Prayag Kalash	37	Fourth	C	404	632	Prayag Kalash
19	First	B	104	620	Prayag Kalash	38	Fourth	C	405	618	Prayag Kalash

THE LAND BOUNDED AS UNDER :- On or towards the North by : Survey No.36 A/5, On or towards the South by : Survey No.369 A, On or towards the East by : Survey No.364/6 & Survey No. 364/7, On or towards the West by : Survey No.364/4.

If the said Borrowers shall fail to make payment to AHFL as aforesaid, AHFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of AHFL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Place : Mumbai
Date : 21.04.2022

Sd/- Authorised Officer
For : Aadhar Housing Finance Limited

**ABHYUDAYA CO-OP. BANK LTD.**
(Multi-State Scheduled Bank)
Recovery Dept. Shram Safalya Building, 63, G. D. Ambekar Marg, Parel Village, Mumbai-400 012.
Tel. No. (022) 24153 694/95/97, Email :- recovery@abhyudayabank.net

[Under Rule 8 (I)]

POSSESSION NOTICE

Whereas, the undersigned being the Authorised Officer of the **Abhyudaya Co-op Bank Ltd.**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the **Security Interest (Enforcement) Rules, 2002** issued a **Demand Notices** to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s), having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property/ies described herein below in exercise of powers conferred under sub section (4) of the section 13 of the said Act read with rule 8 of the security interest enforcement rules 2002. The borrower's attention is invited to the provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower(s) in particular and public in general are hereby cautioned not to deal with the property/ies and any dealings with the property/ies will be subject to the charge of the **Abhyudaya Co-op Bank Ltd.**

Sr. No.	Name of the Borrower (s)	Date of Demand Notice & O/s. Amount	Date of Possession	Description of Immovable Property
1.	M/s. Om Sai Ram Milk Suppliers, Prop. Mr. Ramprasad Phunнан Yadav ...(Borrower & Property Owner)	29.11.2021 Rs. 1,98,57,551.86 further Int. from 01.11.2021.	13.04.2022 (Symbolic Possession)	Flat No.701 on 7 th Floor, adm.built-up area 49.24 sq.mtrs + 30.49 sq.mtrs terrace, the building known as Vakratund Co.op. Housing Society Ltd. in GES Scheme , Plot No.23, Sector 10, Taloja, Panchand, Tal.Panvel, Dist. Raigad – 410 208 together with furniture, fixtures and fittings both present and future thereon owned by Mr. Ramprasad Phunнан Yadav .
2.	M/S. Trinity Kitchenware Ltd.	18.01.2022 Rs. 13,37,63,566.57 further Int. from 01.01.2022.	18.04.2022 (Symbolic Possession)	1) Office No.426/427 on 3rd floor, adm.20.84 sq.mtrs. carpet area (approx. 224.42 sq.ft.) each together with furniture, fixture and fittings thereon, in building known as " Orchard Road Mall Wing-B ", in ORM Wing-B Co.op. Premises Soc.Ltd. , bearing Survey No.169(part), City Survey No.1627 (part) Village Marol Maroshi, Taluka Andheri, Royal Palms. Aarey Milk Colony, Mayur Nagar, Goregaon (E

